

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 94 of 2006**

**Dated :19<sup>th</sup> May, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**N.T.P.C. Limited ... Appellant(s)  
Versus ... Respondent(s)  
CERC & Ors.**

**Counsel for the Appellant(s): Mr. M.G. Ramachandran &  
Ms. Sneha ,Ms. Ranjitha  
Counsel for the Respondent(s): Mr. Pradeep Mishra &  
Mr. Manoj Kr. Sharma for R-2  
Ms. Yogmaya Agnihotri for R-17  
Mr. Manoj Dubey for R-14**

**ORDER**

We have heard the learned counsel for the parties.

Written submissions have already been filed by the learned counsel for the appellant as well as Electricity Board. Mr. Pradeep Mishra, the learned counsel for the respondent No-2 seeks some time to file the written submissions. Accordingly, he is permitted to do so on or before 29.05.2011 after serving copy on the other side.

Post the matter on **30<sup>th</sup> May, 2011** for reporting compliance.

**( Rakesh Nath )  
Technical Member**

**(Justice M. Karpaga Vinayagam )  
Chairperson**

KS/SS